

Award of hydro power projects in Uttarakhand

1586. SHRI N.K. SINGH:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of POWER be pleased to state:

(a) whether there have been glaring inconsistencies in the award of hydroelectric projects in Uttarakhand;

(b) whether some of these projects have been awarded to companies and contractors with little or no experience in the sector;

(c) if so, whether Government proposes to review the grant of these projects; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):

(a) and (b) The award of hydro power projects to the project developers in a particular State is made by the respective State Governments. Since water including irrigation and water power has been included in the State List under the Indian Constitution, any complaint about the alleged irregularity, if any, is looked into by the State Government.

(c) and (d) Do not arise.

Power projects in Punjab

1587. SARDAR SUKH DEV SINGH DHINDSA: Will the Minister of POWER be pleased to state:

(a) the status of on-going and sanctioned power projects in Punjab as on date;

(b) whether there is any proposal under Government's consideration to provide special package to Punjab to augment power generation with a view to help farmers; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):

(a) Civil construction work of Shahpur Kandi Dam Project (168 MW), which has been declared a